

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 16/81 SCHEDULED TO BE HELD ON 20.07.2010 BUT ACTUALLY HELD ON 27.07.2010.

The Meeting No. 16/81 of Norms Committee-II was held on 27.07.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. B.D. Ghosh, Jt. IA	MOS
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. K.K.Funda, Asst. Dir.	M/o Steel
5.	Sh. Shyam Sunder, DDG	DGFT
6.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

2	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905	Defer

17.10.2008

Date:24.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.

3	Case No.:20/27/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Approved
	HQ File :01/81/050/00202/AM10/	RLA File :07/21/040/00757/AM09/	Lic.No/Date:0710061858 22.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(97)/2009/TSW(B)/352 dated 19.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

4	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

5	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

6	Case No.: 17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. NC observed that the value addition is 1%, whereas it has to be as per policy. Accordingly, it has been decided to seek clarification from the firm and RA. The case stands deferred and to be relisted on 24.08.2010.			

7	Case No.: 7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.			

8	Case No.: 1/26/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00177/AM10/	RLA File :09/24/040/00223/AM10/	Lic.No/Date:0910039304 16.09.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.			

9	Case No.: 7/33/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00286/AM10/	RLA File :03/94/040/00630/AM10/	Lic.No/Date:0310544190 05.11.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.			

10	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.			

11	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. As per written recommendations of M/o Mines vide O.M. No. 4(4)/2010-Met.III/L dated 20.07.2010(copy enclosed), NC decided to call for the certain information/clarification from the firm and to re-list the case on 24.08.2010.			

12	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. NC decided that a copy of the reply received from the firm may be referred to DIPP. The case stands deferred and to be relisted on 17.08.2010.			

13	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.08.2010.			

14	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer

Date: 24.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Defense are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.

15	Case No.:8/43/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00423/AM10/	RLA File :03/94/040/00869/AM10/	Lic.No/Date:0310555103 13.01.2010	Defer Date:24.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

16	Case No.:15/43/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00430/AM10/	RLA File :07/24/040/00385/AM10/	Lic.No/Date:0710069448 18.01.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

17	Case No.:2/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00462/AM10/	RLA File :09/24/040/00248/AM10/	Lic.No/Date:0910041023 19.02.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee decided that a copy of the application of the firm may be referred to DHI for comments. The case stands deferred and to be relisted on 24.08.2010.			

18	Case No.:6/49/81-ALC2/2009	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00466/AM10/	RLA File :07/24/040/00415/AM10/	Lic.No/Date:0710070184	Defer

23.02.2010

Date:24.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.

19	Case No.:7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.08.2010.			

20	Case No.:7/5/81-ALC2/2010	Party Name:BILCARE LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00016/AM11/	RLA File :31/24/040/00191/AM10/	Lic.No/Date:3110042243 05.03.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.08.2010.			

21	Case No.:1/5/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00010/AM11/	RLA File :03/95/040/00876/AM10/	Lic.No/Date:0310569411 13.04.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Steel are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

22	Case No.:3/5/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00012/AM11/	RLA File :07/24/040/00489/AM10/	Lic.No/Date:0710070942	Defer

15.04.2010

Date:24.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.

23	Case No.:4/5/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00013/AM11/	RLA File :31/24/040/00004/AM11/	Lic.No/Date:3110042932 20.04.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

24	Case No.:5/5/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00014/AM11/	RLA File :02/24/040/00002/AM11/	Lic.No/Date:0210141063 21.04.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.08.2010.			

25	Case No.:6/5/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00015/AM11/	RLA File :31/24/040/00005/AM11/	Lic.No/Date:3110042956 21.04.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.08.2010.			

26	Case No.:8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444	Defer

27.04.2010

Date:24.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 24.08.2010: -

1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product.
2. Information in respect of S.No. 5 & 11of Standard Deficiency Format.
3. Quantity of import item at Sl. No. 6 has been indicated as 1478226 MT and the same may be justified.

27	Case No.:9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 17.08.2010: - 1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product. 2. Information in respect of S.No. 5 & 11of Standard Deficiency Format. 3. Quantity of import item at Sl. No. 6 has been indicated as 1478226 MT and the same may be justified.			

28	Case No.:11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 17.08.2010: - 1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product. 2. Information in respect of S.No. 5 & 11of Standard Deficiency Format. 3. Quantity of import item at Sl. No. 6 has been indicated as 997717 MT and the same may be justified.			

29	Case No.:1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

30	Case No.:2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

31	Case No.:3/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00065/AM11/	RLA File :35/24/040/00004/AM11/	Lic.No/Date:3510030567 14.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

32	Case No.:4/12/81-ALC2/2010	Party Name:CHHAPERIA INTERNATIONAL COMPANY	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Approved
	HQ File :01/81/050/00066/AM11/	RLA File :07/24/040/00062/AM11/	Lic.No/Date:0710072221 14.06.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Norms Committee decided to ratify the norms in			

respect of the subject advance authorization, as per written comments of DIPP vide their U.O No. DIPP/TSW/DES-II/16/81 /32 dated 27.07.2010 with following modification:-

1. Words "Width 6 mm to 80 mm" may be suffixed with the description of Export product.
2. Words "Width 1000 mm or above " may be suffixed with the description of import item.
3. Quantity of import item may be allowed as applied for i.e 20 MT inclusive of a wastage of 2 %.

R/A may take suitable consequential action accordingly.

33	Case No.:1/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00067/AM11/	RLA File :35/24/040/00007/AM11/	Lic.No/Date:3510030580 14.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

34	Case No.:2/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00068/AM11/	RLA File :35/24/040/00008/AM11/	Lic.No/Date:3510030581 14.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

35	Case No.:3/13/81-ALC2/2010	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00069/AM11/	RLA File :03/95/040/00199/AM11/	Lic.No/Date:0310578749 14.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.08.2010.			

36	Case No.:4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

37	Case No.:5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

38	Case No.:6/13/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00072/AM11/	RLA File :34/24/040/00041/AM11/	Lic.No/Date:3410027237 16.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. As per written recommendations of DIPPI, NC decided to call for the following information/clarification from the firm and to re-list the case on 24.08.2010: - 1. Export product wise information in respect of S.No. 4, 5 & 11 of the Standard Deficiency Format.			

39	Case No.:7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468 17.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. NC decided that M/o Steel may review the case and the comments received from DIPP will be taken up in consideration read with comments of M/o Steel. The case stands deferred and to be relisted on 24.08.2010.

40	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. NC decided that M/o Steel may review the case and the comments received from DIPP will be taken up in consideration read with comments of M/o Steel. The case stands deferred and to be relisted on 24.08.2010.			

41	Case No.:9/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00075/AM11/	RLA File :07/24/040/00087/AM11/	Lic.No/Date:0710072311 17.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

42	Case No.:10/13/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00076/AM11/	RLA File :10/24/040/00024/AM11/	Lic.No/Date:1010039133 21.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

43	Case No.:11/13/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Approved
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HQ File :01/81/050/00077/AM11/	RLA File :07/24/040/00076/AM11/	Lic.No/Date:0710072363 21.06.2010	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O No. DIPP/TSW/DES-II/16/81 /43 dated 27.07.2010 with following modification:- 1. Words “1100 V” may be suffixed with the descriptions of Export products from SI No. 1 to 6. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 32254 Kgs & 32591 Kgs respectively as per Engineering Table 5. R/A may take suitable consequential action accordingly.			

44	Case No.:12/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00078/AM11/	RLA File :07/24/040/00095/AM11/	Lic.No/Date:0710072376 22.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

45	Case No.:13/13/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00079/AM11/	RLA File :07/24/040/00079/AM11/	Lic.No/Date:0710072388 23.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.			

46	Case No.:14/13/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00080/AM11/	RLA File :06/24/040/00014/AM11/	Lic.No/Date:0610018297 23.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.

47	Case No.:2/16/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00087/AM11/	RLA File :31/24/040/00060/AM11/	Lic.No/Date:3110043776 29.06.2010	Defer Date:24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

48	Case No.:1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date: 24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

49	Case No.:3/16/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date: 24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

50	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date: 24.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.

51	Case No.:5/16/81-ALC2/2010	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00090/AM11/	RLA File :05/24/040/00131/AM11/	Lic.No/Date:0510267887 09.07.2010	Defer Date: 24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

52	Case No.:6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date: 24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

53	Case No.:7/16/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:16/81-ALC2/2010 20.07.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00092/AM11/	RLA File :07/24/040/00122/AM11/	Lic.No/Date:0710072772 09.07.2010	Defer Date: 24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

	Case No.:8/16/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:16/81-ALC2/2010	Status: Deffered and
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54			20.07.2010	Re-indexed
	HQ File :01/81/050/00093/AM11/	RLA File :07/24/040/00124/AM11/	Lic.No/Date:0710072774 09.07.2010	Defer Date: 24.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.			

PART – AR – DEFFER.

S. No. 92

Case No. AR-11	M/s Salvi Chemical Industries Ltd. Mumbai
Meeting No. 16/81	F.No.01/83/50/1397/AM08/DES-IV/DES-II
Dated: 20.07.2010	Advance Licence No.0310446666 dt.17-10-2007
	RLA F.No.03/95/040/721/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. NC decided that a copy of the reply received from the firm may be referred to DC(MSME). The case stands deferred and to be relisted on 24.08.2010.

S. No. 93

CASE NO. AR-32	M/s SIA Manufacturers, Aligarh.
Meeting No. 13 /81	F.No.01/81/050/709/AM'06/DES-II
Dated: 29.06.2010	Advance Licence No. 0610010113 dated 30.11.2005
	RLA's F.No.06/81/040/0130/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. NC observed that there is representation with regards to nos. of

export product. Please get the same examined by DGFT/TA and take up in NC meeting. The case stands deferred and to be relisted on 24.08.2010.

S. No. 94

CASE NO. AR-37	M/s Schneider Electric India Pvt. Ltd., New Delhi
Meeting No. 16/81	F. No. 01/81/050/329/AM'10/DES-II,
Dated: 20.07.2010	Advance Licence No. 0510162049 dated 14.07.2005
	RLA's F.No.05/24/040/297/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O No. DIPP/TSW/DES-II/16/81 /94 dated 27.07.2010 as per GN-4.

R/A may take suitable consequential action accordingly.

PART – B – FRESH

Sl. No. 4

CASE NO. B - 02	M/s Neo Wheel Ltd., Navi Mumbai (formally known as Versatile Hi-tech C&E Ltd.,)
Meeting No. 16/81	F. No. 01/81/162/241/AM'11/DES-II,
Dated: 20.07.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.08.2010.

PART – C – DEFFER

S. No. 29

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No.16/81	F.No.01/81/162/767/AM09/DES-II
Dated: 20.07.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.

S. No. 30

CASE NO. C- 10	M/s. Simmonds Marshall Ltd., Mumbai through EEPC
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	(India), Kolkata
Meeting No. 16/81	F.No.01/81/162/319/AM'10/DES-II
Dated: 20.07.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. The Committee observed that the comments from M/o Steel are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 24.08.2010.

S. No. 31

CASE NO. C - 07	M/s TTP Technologies Pvt. Ltd., Bangalore.
Meeting No. 14/81	F.No.01/81/162/0094/AM'11/DES-II
Dated: 06.07.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 16/81 scheduled be held on 20.07.2010 but actually held on 27.07.2010. NC discussed the comments of DHI and observed that the export product is different than what is given under SION C-274. Hence, it has been decided to refer the matter to M/o Steel for examination and comments. The case stands deferred and to be relisted on 24.08.2010.
